

that more allotment will be done in the Eight Plan.

SHRI B. K. GADHVI: The Eighth Plan has not been finalised. But it has been assured by the Minister of Finance and it is our stance that so far as the developmental activities all over the country are concerned, we are very keen and more attentive to see that they are spread over properly throughout the country.

[Translation]

SHRI SHANTILAL PATEL: The hon. Minister said that Gujarat has been given more assistance and the economic condition of the State is good. Last month the Government of Gujarat has taken a long of Rs. 100 crores from the Public undertakings just to pay their officers. They cannot even make the payment of salary also. It has been stated in the press reports that the Government of Gujarat cannot make payment of more than Rs 10 lakhs to anybody. The economic condition of Gujarat has become so bad that you cannot do anything. There is no control over the economy. The Chief Minister is not in a position to do anything. Almost all the Central Ministers, who go there assure central assistance to the State for drought relief measures in view of the deteriorating economic condition of the State. But the money does not reach the State. Even the hon. Prime Minister visited various parts of the State recently, like Rajkot and Kutch. Even then funds are not released. I would, therefore, like to know from the hon. Minister as to how much money has so far been given to the State against the demand made by them.

[English]

SHRI B.K. GADHVI: I may not like to comment upon the fiscal management of Gujarat State but I would certainly say that whatever the Centre has to give, Centre has given in more generous and liberal way. Of course, every State also has to make its own efforts and in this respect I would say that so far as Seventh Plan original target is con-

cerned, the State's own resources were to be of the order of Rs. 1,243 crores. The additional resource mobilisation was to the tune of Rs. 1,259 crores. Unfortunately, for reasons not known, the State's own resources fell short by Rs. 580 crores and the total which they were to raise to the tune of Rs. 2,938 crores came only to Rs. 1,249 crores and then Centre's contribution including small savings loans, market borrowing, Central assistance etc., which we give came to the tune of Rs. 3,062 crores and, therefore, in the total plan the shortage was about Rs. 700 crores and, thus, I would very much wish that not only Gujarat but all the State Governments should also play their very role in resource generation and handle their economy well. If they resort to any economic drive, then it is a welcome sign and I have nothing to comment upon that.

DA Instalment to Central Government Employees

*782. **SHRI S. M. GURADDI:** Will the Minister of FINANCE pleased to state:

(a) whether another Dearness Allowance instalment has fallen duty to the Central Government employees;

(b) if so, the rate of Dearness Allowance that has become due; and

(c) by what time the same is likely to be sanctioned?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI): (a) Yes, Sir.

(b) Additional amount of Dearness Allowance has become due w.e.f. 1.1.1989 at the rates of 6%, 5% and 4% of basic pay upto Rs. 3500/- over Rs. 3500/- and upto Rs. 6000/- and over Rs. 6000/- respectively.

(c) The matter is under consideration of the Government.

SHRI S. M. GURADDI: Mr. Deputy -

Speaker, Sir, on the earlier occasion also, the same answer was given by the hon. Minister.

MR. DEPUTY SPEAKER: You will have to be satisfied that there is no contradiction.

SHRIS.M. GURADDI: It has been stated that the DA instalment has fallen due and it is under the consideration of the Government. What is the reason for the delay in announcing and releasing the instalment of DA even after four month had lapsed? May I know what is the difficulty in paying the DA instalment for the employees?

SHRI B. K. GADHVI: Sir, it is not correct to say that four months have lapsed. Actually, when the DA is due in July, we are paying it in September and when it is due in January we are paying it in March. So, there is a lapse of one month only. I would like to say that the matter is under very active consideration of the Government.

SHRI S.M. GURADDI: It is very difficult to understand the principle. The Fourth Pay Commission had recommended that whenever the price Index rises, the Government should automatically announce the DA instalment and pay the same to the employees twice a year. When it is so, why the Government has not been releasing the DA instalment in time to avoid accumulating of arrears? If accumulation of arrears is continuing it is also difficult for the Government to pay to same. I would like to know from the hon. Minister whether the Government proposes at least in future to announce the same from the month in which it falls due and whether any action has been taken by the Government.

SHRI B. K. GADHVI: The point is that the month in which it falls due, it cannot be given in that very month because it has to be worked out and given after one or two months. This is the natural practice of accounting. But as to what is the percentage of rise in the Dearness Allowance, we have already declared that it is 6 per cent, 5 per cent and 4 per cent respectively. DA would be worked

out accordingly and it will be paid. No two instalments of DA are accumulated. We have to pay two instalment of DA in a year. We would not like and we would not see that the two instalments are clubbed together, accumulating the arrears. That is why I have stated that it is under very active consideration of the Government.

SHRI M.Y. GHORPADE: Sir, I would like to know from the hon. Minister one thing. When the Central Government sanctions or approves the DA at the Central level, does it take into account the effect which inevitably has at the State level and the very upsetting effect it has on its developmental efforts? If it agree with the proposition, would this Government consider it desirable to have a national policy so far as DA is concerned and decisions are taken regarding DA keeping the national view in mind? This matter is so important even from the point of view of fiscal management that it deserves to be discussed at the level of National Development Council.

SHRI B. K. GADHVI: As a matter of fact, pay scales and Dearness allowance pertaining to the State Government employees are within their domain. The State Governments go on appointing their own Pay Commission and quite often. For the Central Government employees, it would be appreciated that the Forth pay Commission was appointed only after the lapse of 11-12 years. But during this period, almost most of the States appointed three or four Pay Commissions. Therefore, we cannot link it up. We know that the totally circulation of money in the market has got an impact on the price side and inflation. That is the reason why we are considering the whole aspect even in the release of Dearness Allowance instalment of our own Government employees. We certainly take care of our own employees. It is for the State Governments to manage their own affairs.

THE MINISTER OF FINANCE (SHRI S. B. CHAVAN): Sir, the type of question which the hon. Member has asked is very relevant that if the Central Government were to grant to their employees it does have an effect on

the State Government employees also.

The hon. Member has said that some kind of policy needs to be evolved. Certainly, we are applying our mind. But still we have not been able to come to any definite conclusion. Certainly, we are at it.

PROF. MADHU DANDAVATE: Where there is President's rule, DA will be available directly.

[Translation]

Export Cargo Backlog

*783. **SHRI BALWANT SINGH RAMOOWALIA:**
SHRI KAMLA PRASAD SINGH:

Will the Minister of COMMERCE be pleased to state:

(a) whether the attention of Government has been drawn to the newsitem appearing in the 'The Hindustan Times' dated 4 April, 1989 captioned "Exporters forced to cancel 20 cr. orders" wherein it is stated that over 2000 tones of cargo is lying at the cargo complex uncleared:

(b) if so, the reasons therefor;

(c) the facts in this regard and the extent of loss likely to be suffered by export trade; and

(d) the corrective measures taken in this regard?

[English]

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DAS MUNSI): (a) to (d). A statement is given below.

STATEMENT

(a) Yes Sir. However, no cancellation of export orders have been reported to the Government.

(b) to (d). During the peak season from January to June, due to spurt in export activity, there is pressure on the air cargo export infrastructure and capacity. However, concerted measures have been taken with the assistance of the Ministries and agencies including Director General of Civil Aviation, Customs, International Airports Authority of India and the Airlines to arrange for additional flights and clear the cargo backlog. These measures include the adoption of an open skies policy involving grant of permission to scheduled and non-scheduled freighter operators to provide additional flights with inward loading rights, creation of increased holding capacity in the Goods Terminals at Gateway Airports, permitting tourist charter operators to carry export consignments on their return flights from India, extension of the demurrage free period for export consignments in the IAAI warehouse from 6 days to 11 days and extension of garment quota quota expire date from 17th to 30th April, 1989 etc.

SHRI BALWANT SINGH RAMOOWALIA: My Question is that the export orders of worth Rs. 20 crores had been cancelled due to non-lifting of air cargo at Delhi Airport Cargo Complex. The fact is that this is not only for the first time that the order has been cancelled but this has resulted in continued cancellation of export orders. Not only the orders of worth Rs. 20 crores have been cancelled but the cargo of worth Rs. 30 crores is lying in the godowns of private exporters and agents for shipment. It is a very serious situation. The whole country is striving for more and more export earnings. But on the other hand, orders are being cancelled and we fail to have an arrangement for shipment. In the reply, the hon. Minister has stated that no cancellation of export orders have been reported. I stick to my view-point that they were cancelled. The Minister should clarify it and he should not try to put the reply to our side that they were not cancelled.

SHRI P.R. DAS MUNSI: Officially, no reports either by the exporters or by the Export promotion Council called the Apparel